

12/44
ODISHA ACT 12 OF 1944

THE ODISHA LEGISLATIVE ASSEMBLY SALARIES AND ALLOWANCES
(TEMPORARY REPEAL) ACT, 1944

(29th July 1944)

AN ACT TO REPEAL TEMPORARILY THE ODISHA
LEGISLATIVE ASSEMBLY SPEAKER'S AND DEPUTY SPEAKER'S
SALARIES ACT, 1937, AND THE ODISHA LEGISLATIVE
ASSEMBLY MEMBERS SALARIES AND ALLOWANCES ACT, 1938

Preamble

WHEREAS the Governor of Orissa has, by a Proclamation under section 93 of the Government of India Act, 1935, assumed to himself all powers vested by or under the said Act, in the Provincial Legislature;

AND WHEREAS the provisions of the Act aforesaid relating to salaries of the Speaker and the Deputy Speaker and salaries and allowances of members of the Legislative Assembly have been suspended by the Proclamation aforesaid.

AND WHEREAS it is expedient that the provisions of Orissa Legislative Assembly Speaker's and Deputy Speaker's Salaries Orissa Act Act, 1937, and the Orissa Legislative Assembly Members' IV of 1937 Salaries and Allowances Act, 1938, should cease to have effect Orissa Act during the period the Proclamation aforesaid continues in II of 1938 force;

NOW, THEREFORE, the Governor of Orissa, in exercise of the legislative powers assumed to himself by the Proclamation aforesaid, hereby enacts as follows:—

Short title
and com-
mencement

1. (1) This Act may be called the Orissa Legislative Assembly Salaries and Allowances (Temporary Repeal) Act, 1944.

(2) It shall come into force on the 1st August 1944.

Temporary
repeal of
Orissa Act
IV of 1937
and Orissa
Act II of
1938

2. So long as the Proclamation under section 93 of the Government of India Act, 1935, issued by the Governor of Orissa on the 30th day of June 1944, continues in force, the Orissa Legislative Assembly Speaker's and Deputy Speaker's Salaries Act, 1937 and the Orissa Legislative Assembly Members, Salaries and Allowances Act, 1938, shall be deemed to have been repealed.

Orissa Act
IV of 1937
Orissa Act
II of 1938